

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 61/MP/2022**

**Subject** : Petition under Sections 79(1)(c) and 79(1)(d) read with Sections 62 and 64 of the Electricity Act, 2003, Regulations 54 and 55 of 2014 Tariff Regulations and Regulations 76 and 77 of 2019 Tariff Regulations regarding non-inclusion/ de-capitalisation of assets which are not in use in the course of technical upgradations or modification of the Transmission Systems.

**Date of Hearing** : 18.10.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Powergrid Corporation of India Limited (PGCIL)

**Respondent** : Northern Regional Power Committee and 53 Ors.

**Parties present** : Shri M. G. Ramachandra, Sr. Advocate, PGCIL  
Ms. Shubham Arya, Advocate, PGCIL  
Shri Ravi Nair, Advocate, PGCIL  
Ms. Reeha Singh, Advocate, PGCIL  
Shri V. C. Shekhar, PGCIL  
Shri Amit Kumar Chachan, PGCIL

**Record of Proceedings**

Due to a paucity of time, the Commission adjourned the matter.

2. In the meantime, the Commission directed the Petitioner to file the details of life completed before de-capitalisation and un-recovered depreciation in the case of the assets furnished vide affidavit dated 6.9.2023.

3. The Commission further directed the Respondents to file their reply, if any, on an affidavit by 15.11.2023, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 4.12.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.



4. The petition will be listed for a final hearing on 21.12.2023.

**By order of the Commission**

sd/-

(Kamal Kishor)  
Assistant Chief (Law)

